

(घ) उनको चुनने का मुख्य मापदण्ड क्या है ?

लिखाई और विद्युत मंत्री (डा० कु० ल० राव) : (क) जी, नहीं ।

(ख) और (घ) प्रश्न नहीं उठता ।

दिल्ली के निपट करकीय से भरे टुक का पकड़ा जाना

1815. श्री राम लेखक यादव :

श्री जार्ज करनेन्ड्रीज :

श्री महाराज सिंह भारती :

श्री मोलहु प्रसाद :

श्री बम् सिन्हा :

श्री शशि राय :

श्री राम सिंह सायरवाल :

श्री हुकम चन्द कल्लवाय :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शाहदरा पुलिस, दिल्ली ने मार्च/अप्रैल, 1967 में एक टुक पकड़ा था, जिसमें बहुत सी बड़ी मात्रा में अफोम भरी हुई थी;

(ख) यदि हां, तो उसका उद्योग क्या है;

(ग) क्या यह भी सच है कि टुक में नागाबन्द द्विधे पाये गये थे; जिन पर कियो दुनावास का नाम लिखा हुआ था; और

(घ) यदि हां, तो उसका उद्योग क्या है?

उप-सवाल मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख) दिल्ली पुलिस द्वारा 19 मार्च, 1967 को दिल्ली-दुतार प्रदेश सीमा पर एक टुक से 94 सेर, 9 छटाक तथा 3 तोला (88.27 किलोग्राम) अफोम पकड़ी गयी । टुक की

पकड़ लिया गया । यह टुक कलकत्ता को भास ले जा रहा था और अफोम लकड़ी के चार बक्सों में छिपा रखी थी ।

(ग) और (घ) टुक का मान विभिन्न पार्टियों का था जिसमें एक विदेशी मिशन भी शामिल है । मनी गट्टर खोले गये और उनकी जांच पड़ताल की गयी । जो गट्टर विदेशी मिशन के थे उनमें कोई निपिड वस्तु नहीं थी ।

Land for D.D.T. Factory, Delhi

1816. Shri Umanath:

Shri F. P. Esthose:

Shri K. M. Abraham:

Shri A. Aniradhan:

Shri Viswanatha Menon:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Delhi Cloth and General Mills Company Ltd., Delhi offered about 5 acres of land for setting up the first D.D.T. Factory in India from out of the land procured by them on lease from the Delhi Improvement Trust for their Chemical Factory situated in the Industrial Area New Delhi.

(b) whether it is also a fact that when the Hindustan Insecticides Ltd. wanted to purchase this land on which the D. D. T. factory was put up, the Delhi Cloth and General Mills Company Ltd., Delhi demanded a price of Rs. 1.35 lakhs and the Company paid the same, even though the actual cost of this land to Delhi Cloth and General Mills Company Ltd. Delhi was only about Rs. 4500; and

(c) if so, the reasons therefor and the action taken in the matter?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramalingam): (a) Yes, on condition that the Delhi Cloth and General Mills (DCM) were taken in as minority partners.

(b) and (c). As Government decided not to associate DCM as partners in the DDT scheme the land comprising

5.125 acres was taken in lease from DCM at an annual rent of Rs. 4,100.62, from, July, 53. After one year, the payment of rent was with-held in the hope that the land could be obtained through the Delhi Improvement Trust by resumption. There was legal difficulty as pointed out by the Solicitor General of India and the company was advised in April, 1959 whether land acquisition proceedings could be initiated. On examination, acquisition was found to be uneconomical and it was ultimately decided in 1963 by Government that the company should purchase the land from Delhi Cloth Mills at a negotiated price. Accordingly the land was purchased at a cost of Rs. 1.35 lakhs inclusive of about Rs. 30,000 on account of arrears of rent. Delhi Cloth Mills, which were originally allotted the land by the Delhi Improvement Trust at the rate of Rs. 1134 per acre, had to spend considerable amount in its levelling and improvement.

Land for Expansion of D. D. T. Factory at Delhi

1817. Shri Namblar:

Shri P. Gopalan:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Hindustan Insecticides Ltd. paid a sum of Rs. 1,99,804 at Rs. 5.6 per square yard to the Delhi Cloth Mills in early 1966 being the cost of an additional land of 7.6 acres, purchased for the extension of the D. D. T. Factory at Delhi;

(b) whether it is also a fact that the Managing Director of the Hindustan Insecticides Ltd. negotiated and finalised the terms of purchase of the land himself without consulting the Officer-in-charge of the Finance in the Company;

(c) whether it is also a fact that the Managing Director of the Hindustan Insecticides Ltd. approached the Board of Directors for their ex-post-facto approval to the payment of Rs. 1,99,804 towards the purchase of this land;

(d) whether it is also a fact that no sale deed has been executed by the Delhi Cloth Mills with regard to the land sold to the Hindustan Insecticides Ltd. for their D. D. T. Factory at Delhi; and

(e) if so, the reasons thereof and whether the deal was approved by Government?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramani): (a) Yes.

(b) No.

(c) The purchase was finalised by personal efforts between Hindustan Insecticides Limited and Delhi Cloth Mills at the rate of Rs. 5.43 per sq. yard as against the demand of Rs. 28 per sq. yard made by Delhi Cloth Mills. It became necessary to close the deal by immediate payment which was made on 28th March, 1966 in anticipation of approval by the Board of Directors which met and accorded approval on 7th April, 1966.

(d) and (e). The reason is that the land purchased has not yet been registered by the Delhi Development Authority in the name of Delhi Cloth Mills. As soon as this is done, Delhi Cloth Mills will execute a sale deed in favour of Hindustan Insecticides Limited.

As for the sanction of Government for the purchase, the same is not required under the Articles of Association of Hindustan Insecticides Limited.

Business Visits Abroad

1818. Shri A. K. Gopalan:
Shri P. Ramamurti:

Will the Minister of Finance be pleased to state:

(a) whether a representation by the Indian Chambers of Commerce and Industry and three other commercial organisations have demanded additional foreign exchange for business visits abroad;